

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 102**

**CP (IB) No. 248/Chd/Pb/2022**

**IN THE MATTER OF:-**

Vinod Thapar, PG, Thapar Hosiery Mills  
Pvt. Ltd.

...Petitioner

**Under Section:94, IBC 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Ms. Divya Sharma, Advocate

**For the RP** : Ms. Niharika Sohal, Advocate

**For the RP-in-person** : Mr. Biswa Ranjan Chatterjee

**ORDER**

Compliance affidavit has been filed vide Diary No.01768/5 dated 13.03.2024. The same is taken on record. It is transpired that the sole creditor-Canara Bank, has been served through e-mail. Ld. counsel for the RP is directed to serve the sole creditor-Canara Bank through Speed Post within one week and after service, file affidavit to that effect within one week. Objections if any, to the report be filed within one week of receiving notice with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 06.06.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**